

(b) the extenuating circumstances to justify deviation in this specification of trousers approved in August, 2014 for use in extreme cold climate by Controller of Quality Assurance; and

(c) the officials involved in it and the action taken on the guilty officials found?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) In the year 2002, there was no concept of outer layer (wind proof and waterproof trouser/windcheater). It was introduced later.

(b) and (c) The governing specification was silent on this aspect. Hence the trouser (Extreme Cold Climate) was accepted considering the urgent requirement by the user. However the governing specification was amended to avoid such situations in future.

Foreign defence companies to set up domestic units

2494. KUMARI SELJA:

SHRIMATI RAJANI PATIL:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has allowed foreign companies to set up industry for manufacturing defence equipment in the country; and

(b) if so, the details thereof along with the places identified in the country for the purpose, State/UT-wise including Haryana and Maharashtra?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) So far, 36 Foreign Direct Investment (FDI)/Joint Ventures proposals have been approved in defence sector for manufacture of various defence equipment, both with Indian Public and Private companies.

2. The State/UT-wise details of FDI/JV approvals so far are given below:

Sl. No.	State	No. of proposals approved
1.	Haryana	01
2.	Himachal Pradesh	01
3.	Karnataka	12
4.	Maharashtra	09
5.	New Delhi	05
6.	Tamil Nadu	03
7.	Telangana	04
8.	Uttar Pradesh	01